

ITEM NO.7

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 870/2025

[Arising out of impugned final judgment and order dated 17-10-2024 in CRMWP No. 17435/2024 passed by the High Court of Judicature at Allahabad]

SUBHASH SINGH THAKUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 87845/2025 - EXEMPTION FROM FILING O.T.
IA No. 265511/2025 - EXEMPTION FROM FILING O.T.
IA No. 223345/2025 - EXEMPTION FROM FILING O.T.
IA No. 216218/2025 - EXEMPTION FROM FILING O.T.
IA No. 87844/2025 - STAY APPLICATION

Date : 26-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. D. Seshadri Naidu, Sr. Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Subhankar Sharma, Adv.
Mr. Anant Sangal, Adv.
Mr. Amit Sangwan, Adv.
Mr. Bharat Mishra, Adv.

For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Manoj Kumar Mishra, Adv.
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing O.T. are allowed.

Leave granted.

Interim order to continue.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR